

- (ख). * प्रस्तावित लाभांश की दर
 (ग). * प्रस्तावित लाभांश की राशि
 (घ). * जिसके लिए आवेदन किया जा रहा है, गैर-अनुपालन की शर्तें

5. संकल्प का औचित्य

(क). जब कम्पनी घाटे में हो

(ख). जब प्रस्तावित दर पर लाभांश घोषित करने के लिए लाभ अपर्याप्त हो

6. * चालू वर्ष के लिए लाभ की राशि तथा सामान्य रिजर्व से निकाली जाने वाली प्रस्तावित राशि

(क). उपयोग में लाई जाने वाली प्रस्तावित राशि

(ख). निकाली जाने वाली प्रस्तावित राशि

संलग्नक

1. * कम्पनी चलाने वाली वित्तीय संस्थान से आपत्ति पत्र
2. * कम्पनी के संकल्प के सपोर्ट में निदेशक बोर्ड के संकल्प की प्रति
3. अन्य संलग्नक - यदि कोई हों

संलग्नकों की सूची

घोषणा

मेरे सर्वोत्तम ज्ञान और विश्वास के अनुसार, इस आवेदन में दी गयी सूचना और इसके संलग्नक सही और पूर्ण हैं।

मुझे निदेशक बोर्ड के तारीख/मास/वर्ष..... के संकल्प द्वारा हस्ताक्षर करने और यह प्ररूप प्रस्तुत करने के लिए प्राधिकृत किया गया है।

निम्नलिखित द्वारा अंकीय हस्ताक्षर किया जाय

कम्पनी के प्रबंध निदेशक या निदेशक या प्रबंधक या सचिव

प्रमाण पत्र

प्रमाणित किया जाता है कि मैंने मैसर्स..... के उपर्युक्त विवरण को लेखा पुस्तक तथा रिकार्ड को सत्यापित कर लिया है कि उन्हें सत्य और ठीक पाया है

निम्नलिखित अंकीय हस्ताक्षर किया जाय

अंकेक्षक या संपरीक्षक या कम्पनी सचिव (पूर्ण कालिक)

केवल कार्यालय के प्रयोग के लिए :

प्राधिकारी अधिकारी का अंकीय हस्ताक्षर

इस ई-प्ररूप को अनुमोदित किया जाता है।

इस ई-प्ररूप को नामजूर किया जाता है।

[फा. सं. 1/6/2005/सीएल-V]

जितेश खोसला, संयुक्त सचिव

पाद टिप्पण : मूल नियम का.नि.आ. 427(अ) तारीख 24.04.1975 द्वारा प्रकाशित किये गए थे.

MINISTRY OF COMPANY AFFAIRS

NOTIFICATION

New Delhi, the 3rd March, 2006

G.S.R. 134(E).—In exercise of the powers conferred by sub-section (3) of section 205A read with clause (a) of sub-section (1) of section 642 and 610A of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules further to amend the Companies (Declaration of Dividend Out of Reserves) Rules, 1975, namely:-

1. (1) These rules may be called the Companies (Declaration of Dividend Out of Reserves) Amendment Rules, 2006.
 - (2) They shall come into force on the date of their publication, in the Official Gazette.
2. In the Companies (Declaration of Dividend Out of Reserves) Rules, 1975-
 - (i) after clause (iii) of rule 2, the following clauses shall be inserted, namely: -
 - “(iv) – The Forms prescribed in these rules may be filed through electronic media or through any other computer readable media as referred under section 610A of the Companies Act, 1956 (1 of 1956).
 - (v) The electronic-form shall be authenticated by the authorized signatories using digital signatures, as defined under the Information Technology Act, 2000 (21 of 2000).
 - (vi) The Forms prescribed in these rules, when filed in physical form, may be authenticated by authorized signatory by affixing his signature manually.”

6.* Amount of profits for the current year and the amount proposed to be withdrawn from the general reserves

(a) Amount proposed to be utilised

(b) Amount proposed to be withdrawn

Attachments

1. *No objection letter from the company's lead financial institution
2. *Copy of board of directors resolution in support of the company's proposal
3. Optional attachment(s) - if any

Attach

Attach

Attach

List of attachments

Remove attachment

Declaration

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

I have been authorised by the board of directors' resolution dated* (DD/MM/YYYY) to sign and submit this application

To be digitally signed by

Managing director or director or manager or secretary of the company

Certificate

It is hereby certified that I have verified the above particulars from the books of account and records of

M/s

and found them to be true and correct.

To be digitally signed by

Chartered accountant or cost accountant or company secretary (in whole-time practice)

Modify

Check Form

Prescrutiny

Submit

For office use only:

Digital signature of the authorising officer

This e-Form is hereby approved

This e-Form is hereby rejected

Submit to BO

[F. No.1/6/2005/CL-V]

JITESH KHOSLA, Jt. Secy.

Note :— The Principal rules were published in the Gazette of India vide GSR No 427(E) dated 24-07-1975.

(ii) after the rules, the following Form shall be inserted, namely: -

FORM	Form of application for approval for declaration of dividend out of reserves
[Pursuant to section 205A(3) of the Companies Act, 1956 and the Companies (Declaration of Dividend out of Reserves) Rules, 1975]	

Note - All fields marked in * are to be mandatorily filled.

1(a). *Corporate identity number (CIN) of company

(b). Global location number (GLN) of company

2(a). Name of the company

(b). Address of the registered office of the company

3. * Capital structure (rupees in thousands)

(i) *Paid-up capital

(ii) Reserves and surplus

(a) *Free reserves

(b) *Other reserves

4. Indicate the rate and amount of proposed dividend and how it meets the condition(s) mentioned in the rule 2 of the Companies (Declaration of Dividend out of Reserves) Rules, 1975

(a) * Proposal of the company

(b) *Rate of proposed dividend

(c) *Amount of proposed dividend

(d) *Conditions for the non-compliance of which the application is being made

5. Justification for the proposal

(a) When the company is in loss

(b) When the profit is inadequate for declaring dividend at the proposed rate

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